organisation was banned on three occasions in 04 February 1948, 03 July 1975 and 10 December 1992, ban was lifted by order of Government/Tribunal.

(c) and (d) As per the information provided by the Election Commission of India, the RSS has neither applied for registration as a political party nor is it registered as a political party with the Commission or contested elections so far.

Internal Security Arrangements

- † 1415. SHRI ONKAR SINGH LAKHAWAT: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether present arrangement have been considered adequate for making success the internal security arrangements of the country;
 - (b) if not, what steps are proposed to be taken to strengthen them;
- (c) whether Centre has received any report regarding ISI's activities in Rajasthan; and
 - (d) if so, the number of ISI agents arrested during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) and (b) 'Public Order' and 'Police' are State subjects and hence it is the responsibility of the State Government to take necessary steps in this regard. However, the Central Government keeps a close watch on various developments in the internal security scenario of the country and shares intelligence with the States from time to time. Central Para-Military Forces are also deployed whenever required by the States.

(c) and (d) Pak ISI is persistent in its efforts towards various anti-India activities. Reports exist in this connection. As regards satistical

[†]Original notice of the question was received in Hindi.

information on arrests etc., the Central Government does not maintain information in this regard.

Commission of Inquiry on 1984 Riots

1416. SHRI AMAR SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government have appointed a new Commission of Inquiry to probe the riots which broke out in Delhi in the wake of the assassination of former Prime Minister, Smt. Indira Gandhi in October, 1984.
 - (b) if so, what are the details thereof including its terms of reference;
- (c) what are the specific reasons for appointing this new Commission and in what manner it would be different from earlier Commission; and
 - (d) by when it is likely to submit its report?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) and (b) The Government have decided to appoint a Commission of Inquiry to inquire afresh into 1984 anti-Sikh riots. The terms of reference for the Commission are being notified.

- (c) The decision to appoint the new Commission of Inquiry was taken in view of the widespread demand from defferent sections of the public, particularly, the Sikh community that the inquiry already made did not result in any effective action against those responsible for these riots.
- (d) The Commission shall submit its report within six months from the date of publication of the notification.